

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 832
ANSWERED ON 07.02.2023

FINANCIAL IRREGULARITIES IN GRAM PANCHAYATS

†832. SHRI DHARAMBIR SINGH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of Gram Panchayats where financial irregularities have been found so far and the action taken against the said Gram Panchayats in the country, State-wise including Haryana;
- (b) whether the Government has conducted any enquiry in this regard; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) to (c) Panchayat, being “Local Government”, is a State subject in terms of the State list of Seventh Schedule of Constitution of India. Mandate for setting up of Panchayats is provided by Article 243 in Part IX of the Constitution of India. The Panchayats are setup and operated through the respective State Panchayati Raj Acts. Accordingly, Panchayats are primarily the responsibility of concerned State Governments and appropriate actions on complaints relating to all issues of Panchayats including financial irregularities is the responsibility of State Governments. Any references of complaints against Panchayats including financial irregularities received in the Ministry are duly forwarded to the concern State Government for necessary action. Ministry does not maintain records of follow up action taken by the States on such complaints.
